

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

CPSR 1276/95

O.A.NO.

137/95

DATE OF JUDGMENT: 21-4-95

BETWEEN:

K. Ramachandraiah

: Applicant

and

1. The Sub Divnl. Officer
Telecom
Medak 502110.
2. The Telecom Distt. Engr.
Sangareddy 502050
3. Union of India, Rep. by
The Chairman
Telecom Commission

* Respondents

COUNSEL FOR THE APPLICANT: SHRI C. Suryanarayana, Advocate

COUNSEL FOR THE RESPONDENTS: SHRI N.R. Devaraj
Sr./Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI RIRANGARAJAN, MEMBER (ADMN.)

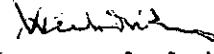
CONTD....

ORDER

Heard Sri C. Suryanarayana, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. It is not known as to why the applicant filed the CP instead of ~~MA~~ for implementation of the judgement. It is necessary to find out as to whether ~~the~~ ^{as it is} allegation made by the applicant in the CP, especially ^{in case} when he had resorted to filing CP instead of filing MA for implementation of judgement, are correct or not. It will be ~~con~~venient if notice is served on standing counsel even before the CP is registered for the standing counsel will be in a position to have the necessary instructions for being placed at the time of consideration of the CP for admission. Hence, we feel that it is just and proper for the applicant to issue notice ~~to~~ ^{to} counsel even if the particular officer is referred to by name as contemner. Hence, ~~regu~~ after notice is ~~served~~ on the standing counsel and if it is otherwise in order. /


(R. Rangarajan)
Member (Admn.)


(V. Neeladri Rao)
Vice Chairman

Dated : April 21, 95
Dictated in Open Court


Deputy Registrar (J) Co

To

1. The Sub Divisional Officer, Telecom, Medak-110.
2. The Telecom ~~or~~ Dist. Engineer, Sangareddy-50.
3. The Chairman, Telecom Commission, Union of India, New Delhi-1.
4. One copy to Mr.C.Suryanarayana, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. ~~One copy to Library, CAT.Hyd.~~
7. One spare copy.

pvm

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN: M(ADMN)

DATED - 21 - 6 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No. *84* 1276/95

O.A. No.

T.A. No.

737/94

(W.P.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

NO

215/95